O.A. No. 296 of 2009

Order dated: 22.07.2009

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J) Hon'ble Mr. C.R.Mohapatra, Member (A)

Heard Mr.Manmoy Basu, Ld. Counsel for the applicant and Mr. R.C.Behera, Ld. Counsel for the Respondents appearing on notice.

Though this O.A. has been filed for quashing Annexure-A/4, transfer order, issued by the Respondent No.3, the Ld. Counsel for the applicant submits that the applicant will be satisfied if a direction is given to the Zonal Director, Nehru Yuva Kendra Sangathan, Bhubaneswar, Respondent No.3 to dispose of the representation of the applicant within a reasonable time.

We have considered the prayer of the applicant and have gone through the representation filed by the applicant. We are of the view that at this stage the O.A. itself can be disposed of by directing the 3<sup>rd</sup> Respondent to consider Annexure-A/5 representation within a reasonable time at any rate within 30 days of the receipt of a copy of this order. Ordered accordingly.

9

With the above direction, this O.A. stands disposed of.

The applicant shall produce a copy of this order along with copy of the representation before Respondents No.3 for compliance.

MEMBER (A)

MEMBER(J)

RK